

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 934/MP/2025

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.

Petitioner : Madhya Pradesh Power Management Company Limited (MPPMCL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.

Date of Hearing : **6.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aditya Singh, Advocate, MPPMCL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking a declaration and direction that Respondent No.2, Azure Power Maple Pvt. Ltd., is liable for imposition of additional penalty, over and above as specified in the Power Purchase Agreement, for the generation shortfall in FYs 2022-23 and 2023-24.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents.

(b) The Respondents to file their replies, if any, within six weeks with a copy to the Petitioner, who may file its rejoinders, within six weeks thereafter.

3. The Petition will be listed for hearing on **7.4.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

